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O.A. No. 383 of 2009

Bhaga Tudu Applicant

Vs

Union of India & Ors. Respondents

Order dated: 19.04.2010

CORAM:

Hon'ble Mr. B.V.Rao, Member(Judl.)

Hon'ble Mr. C.R.Mohapatra, Member (Admn.)

This Original Application has been filed by the widow of the deceased Railway-employee seeking release of settlement dues towards Gratuity and Leave salary with 18% interest till the settlement of dues.

2. In this matter notice has already been issued to the Respondents but so far no counter has been filed.

3. We have heard Mr. P.K.Chand, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways and perused the materials placed on record.

4. Having regard to the nature of relief prayed for, we are of the view that the matter can be best served if the Respondents are directed to dispose of the pending



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representations at Annexure-A/5 series at the earliest possible.

5. As agreed to by the Ld. Counsel for the parties, we direct the Respondent-Department to consider and dispose of the representation dated 4.08.2009 at Annexure-A/5 series within a period of 45 days by reasoned and speaking order and communicate the decision thereof to the applicant within 10 days thereafter. Ordered accordingly.

6. With the above observation and direction, the O.A. is disposed of. No costs.

Champal
MEMBER (A)

R.S. Srivastava
MEMBER (J)

RK